CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.237/07

Thursday this the 5th day of April 2007

CORAM:

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER

D.Ajayakumar, Assistant Engineer (Electrical), Civil Construction Wing, All India Radio, Thiruvananthapuram – 695 014.

... Applicant

(By Advocate Mr.Cherian Varghese)

Versus

- Union of India represented by the Secretary, Ministry of Information & Broadcasting, Sasthri Bhavan, New Delhi – 110 001.
- Director General,
 All India Radio, Akasawani Bhavan,
 Parliament Street, New Delhi 04.
- Chief Engineer I,
 Civil Construction Wing,
 All India Radio, Soochana Bhavan,
 C.G.O.Complex, Lodhi Road,
 New Delhi 110 003.
- Superintending Surveryor of Works (Civil) II, Civil Construction Wing, All India Radio, 5th Floor, Soochana Bhavan, C.G.O.Complex, Lodhi Road, New Delhi – 110 003.
- Superintending Engineer (E),
 Civil Construction Wing, AIR,
 Seminary Hills, Nagpur 440 006.
- 6. The Executive Engineer (Electrical),
 Civil Construction Wing, All India Radio,
 Mylapore, Chennai 682 004.

...Respondents

(By Advocate Mr.P.M.Saji,ACGSC)

This application having been heard on 5th April 2007 the Tribunal on the same day delivered the following:-

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant is an Assistant Engineer in the Civil Construction wing of the All India Radio. He was initially transferred on 19.6.2006 and posted to Mumbai vide Annexure A-1 order. On a representation made by him the transfer was deferred. He again preferred a representation on 2.2.2007 before the 3rd respondent stating his family problems and also pointing out that the post of ASW is vacant at Chennai and Bangalore and that he may be considered for change of posting either to Chennai or Bangalore. The applicant submitted that without considering his representation suddenly Annexure A-5 has been issued on 30.3.2007 stating that he stands relieved from the present place of posting. It is also submitted that his next promotion is pending consideration and that he has got two school going children studying in 3rd and 9th standard. This Court could not normally like to interfere in the transfer matter like this specially because the applicant has completed his term and that is holding a post which is liable to be transferred all over India. However, since he has pointed out the availability of two vacant posts at nearby places and also the problems regarding school going children studying in 3rd and 9th standard, we consider that respondents shall look into the representation of the applicant at Annexure A-4 sympathetically. With these observations the O.A. is disposed of. Let a copy of the OA papers also be sent to the respondents since the applicant has mentioned the grounds on which he is seeking

retention or transfer to nearby place in detail which the respondents shall take into account while considering the representation. Till the representation is disposed of we also direct that the applicant shall not be disturbed from the present place of posting.

(Dated the 5th day of April 2007)

K.B.S.RAJAN JUDICIAL MEMBER

SATHI NAIR VICE CHAIRMAN

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